

Dated: 30/7/93.

Heard Shri K.D. Deshpande  
for the applicant.

No particulars of the  
malafides or arbitrary Act  
have been.

I see no merit in  
the application. It is dismissed  
with no order as to costs.

  
(M.S. Deshpande)  
v/c

B.

Order/Judgement despatched  
to Applicant/Respondent (s)  
on 20/8/93

  
24/8